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Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 57/2000

New Delhi this the 1st day of May 2000

Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

1. Harmeet Singh  
HL-18, L-Block,  
Jail Road, Hari Nagar,  
Delhi-110064.
2. Jagdish Prasad Maheshwari  
C-108, Rishi Nagar,  
Chawla Colony, Ballabgarh,  
Faridabad-121004.
3. Kanshi Ram  
453/IX, RK Puram,  
New Delhi-110022.
4. RC Sharma  
H-39, Sector-XI,  
Noida-201301

...Applicants

(By Advocate: Shri G.K. Aggarwal)

Versus


1. Union of India through  
Secretary, Ministry of Urban Development  
Nirman Bhawan, New Delhi-110011.
2. The Director General (Works)  
Central Public Works Department  
Nirman Bhawan, New Delhi-110011
3. The Secretary,  
Union Public Service Commission  
Shahjehan Road, New Delhi-110011
4. BM Singhal  
C-11/158, Yamuna Vihar  
Delhi-110053.

...Respondents

(By Advocate: Shri Madhav Panikar with  
Shri Sohan Lal)

ORDER (Oral)

By Mr. Ashok Agarwal, Chairman

 An order of reversion issued on 3.11.99 at  
Annexure A-2 is impugned in the present OA. By the  
aforesaid order, applicants who have been promoted to  
the post of Executive Engineers on adhoc basis have

been reverted in their substantive post of ~~Assistant~~  
~~Substantive post of~~ Assistant Engineers. Shri G.K.  
Aggarwal, learned advocate appearing in support of the  
OA has impugned the aforesaid order of reversion on a  
short ground namely, reversions from adhoc EEs to AEs  
ought to have been on the principle of 'last adhoc  
promotee' to 'go first'. However, Applicants who were  
promoted as adhoc EEs(E) in 1995 ~~were~~ reverted whereas  
some of those promoted as adhoc EEs(E) in 1998 (in any  
case after the applicants were promoted) ~~were~~ not  
reverted and ~~were~~ allowed to continue as adhoc EEs(E).

2. As far as official respondents are  
concerned, they have in para-12 of their counter  
averred as under:-

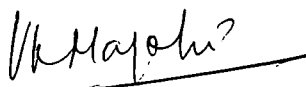
"According to the DOPT instructions OM  
No. 36011/14/83-Estt(SCT) dated 30th  
April, 1983 and O.M. No.  
36011/14/83-Estt(SCT) dated the 30th  
September, 1983, the following  
provision exists for reversion when  
regular promotions are  
made.(Annexure.R.II).

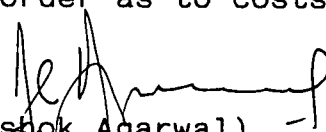
When regular promotions are made, all  
adhoc appointees should be reverted  
strictly in the reverse order of  
seniority, the juniormost candidate  
being reverted first. No special  
concessions is to be given to SC/ST  
candidates at the time of such  
reversion".

3. Contentions raised by the applicants as  
also the official respondents, we find, are  
substantially the same. If adhoc appointees who had  
been appointed as Executive Engineers on adhoc basis  
later in point of time to the applicants, they should  
be reverted prior in point of time to the applicants.

Respondents are directed to follow the aforesaid rule mentioned by them in para-12 of their counter, if the same has already <sup>not</sup> been so done.

4. Present OA is accordingly disposed of with the aforesaid directions. No order as to costs.

  
(V.K. Majotra)  
Member (A)

  
(Ashok Agarwal)  
Chairman